

**COMMITTEE ON SUBORDINATE  
LEGISLATION**

**Second Report**

**SHRI MOOL CHAND DAGA (Pali) :**  
Sir, I beg to present the Second Report  
(Hindi and English versions) of the Com-  
mittee on Subordinate Legislation

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**COMMITTEE ON WELFARE OF  
SCHEDULED CASTES AND  
SCHEDULED TRIBES**

**Second Report**

**SHRI K.D. SULTANPURI (Simla) :**  
Sir, I beg to present the Second Report  
(Hindi and English versions) of the Com-  
mittee on the Welfare of Scheduled Castes  
and Scheduled Tribes on the Ministry of  
Steel, Mines and Coal (Department of  
Mines)—Reservations for, and employ-  
ment of, Scheduled Castes and Scheduled  
Tribes in National Aluminium Company  
Limited.

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12.10 Hrs.

**COMMITTEE ON WELFARE OF  
SCHEDULED CASTES AND  
SCHEDULED TRIBES**

**Minutes of sittings**

**SHRI K.D. SULTANPURI (Simla) :**  
Sir, I beg to lay on the Table Minutes  
(Hindi and English versions) of the  
sittings of the Committee on the Welfare  
of Scheduled Castes and Scheduled Tribes  
relating to their Second Report.

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**BUSINESS ADVISORY COMMITTEE**

**Twelfth Report**

**THE MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY  
AFFAIRS (SHRI GHULAM NABI  
AZAD) :** Sir,

I beg to move :

“That this House do agree with the  
Twelfth Report of the Business Advisory  
Committee presented to the House on the  
22nd August, 1985.”

**SHRI G.M. BANATWALLA :** I raise  
a point of order before you take up this  
motion.

**MR. SPEAKER :** It is late.

**SHRI G.M. BANATWALLA :** I have  
given them advance notice also. I would  
request you.....

**MR. SPEAKER :** You are late in  
your notice.

**SHRI G.M. BANATWALLA :** I  
request you to consider this point of  
order very coolly. It is not in a spirit  
of confrontation but proper regulation of  
the business of the House.

This motion is there before us to adopt  
the report of the Business Advisory  
Committee.

My point of order is under Rules 288  
to 292 of our Lok Sabha. Now this motion  
cannot be moved as there is one Item 2  
in para 2 of this report. This item refers  
to the Supreme Court (Number of  
Judges) Amendment Bill, 1985 and one  
hour is allocated for the same. But the  
Bill has already been passed.

**MR. SPEAKER :** I know.

**SHRI G.M. BANATWALLA :** The  
Bill has already been passed by this  
House. Now, we are having a Report  
of the Business Advisory Committee